

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**7. IA 3604/2023-Seeking Dissolution of the Corporate Debtor**  
**In C.P. (IB)/1413(MB)2018**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE**  
**NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2024**

**NAME OF THE PARTIES: - Vikas Prakash Gupta**  
**IN THE MATTER OF**  
**Idea Multiventures Pvt Ltd (Now Mayo**  
**Integrated Industries Private Limited)**  
**V/s**  
**Tirupati Commodities Impex**  
**Private Limited**

**Section: 60(5), Sec 54(1) Rule 11 of NCLT, 2016 U/s 9 of (IBC)**

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**ORDER**

**IA.No.3604/2023**: - Adv. Aniruth Purusothaman appeared for the Petitioner/Applicant. The matter is listed for clarification. The Bench sought clarification regarding the litigation, if any, pending against the Corporate Person. The Counsel for the applicant sought time to clarify the same. Accordingly, the matter is de-reserved. List this matter on **08.05.2024 for further hearing.**

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**